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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vaniya Bhawan, New Delhi

Notification No. 42 /2026-27

Dated: 09 October, 2026

Subject: Amendment to Para 4.49 of FTP-2023-reg

S.O.(E): In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.02 of the Foreign Trade Policy, 2023 (as amended from time to time), the Central Government hereby amends **Para 4.49 of FTP-2023**, with immediate effect, as under:

Para No.	Existing Para	Revised Para
4.49 of FTP Special Notified Zone (SNZ)	Import, auction/sale and re-export of rough diamonds by entities, as notified vide RBI Notification 116 of 1st April, 2014, as amended from time to time, on consignment or outright basis, will be permitted in Special Notified Zone (SNZ) administered by the operator of SNZ, under supervision of Customs. The procedure of import, auction/sale and re-export of rough diamonds (unsold) would be as specified by CBIC.	Import of rough diamonds and their auction, sale and re-export therefrom, as the case may be, by eligible foreign entities, on consignment or outright basis, will be permitted in Special Notified Zone (SNZ) administered by the operator of SNZ, under supervision of Customs. Eligible foreign entities for the purposes of this paragraph shall include foreign companies engaged in the business of diamond mining, sightholders of such diamond mining companies, and brokers, aggregators or tender and auction entities connected with the sale of rough diamonds, as covered under Entry 13F of Schedule IV of the Income-tax Act, 2025, subject to conditions applicable thereunder. The procedure of import, auction/sale and re-export of rough diamonds (unsold) shall be as specified by CBIC from time to time.

Effect of the Notification: Para 4.49 of FTP, 2023 relating to Special Notified Zones (SNZs) has been amended to enable eligible foreign entities as covered under Entry 13F of Schedule IV of the Income-tax Act, 2025, to undertake permitted activities.

This issues with the approval of the Minister of Commerce & Industry.



(Lav Agarwal)

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